

be done. That is only a small aspect. You can recover thousands of crores but what is involved is the good name of the nation called India. I think India can afford not just Rs. 3000 crores or Rs. 4000 crores but even Rs. 35,000 crores but India cannot afford blackening of its good name. Therefore, transparency is the need of the hour.

Before discussion, my senior colleague, Shri Vajpayee suggested that if the Parliament is to now in these complex days of involved expertise performs its functions satisfactorily then you must open out the banking system to Parliamentary inquiry. We routinely ask questions about what is happening in Indian banks and routinely we are denied that information. Atalji heads the Public Accounts Committee but if he has to ask something about the public banks, today he cannot obtain that information. Similarly, Actually ji who heads the Public Undertakings Committee cannot ask the information. So, we need this transparency; we need accountability and we need a system where Members of Parliament can be openly assisted by technical experts coming from highly technical fields.

I agree with one sentiment expressed in the statement with which possibly my friends and colleagues here will not agree but this is a view that we hold. This huge scandal is not a consequence of de-regulation or liberalisation of the economic policy. We do not believe it. I believe that in fact the residual regulatory system and the mal-functioning of those residual regulatory system is the contributory factor.

A Joint Parliamentary Committee has already been appointed. Very recently, in fact a few days, back there was a convention, upon the Basle Convention. I do not want to go into the Basle Convention. Internationally, following upon the Basle Convention in October there is going to be another convention on Banking and I commend to the Government that the points that have been accepted in the Basle Convention, certainly one that no foreign bank can be permitted to operate in India, if it does not

abide by our rules, our regulations and our provisions of law, should be accepted.

SHRI CHANDRA SHEKHAR: Why are you spoiling your speech? You please sit down.

SHRI MURLIDORA (Bombay South): He did not like your points. You have to speak whatever he likes. This is the point.

SHRI JASWANT SINGH: Within two minutes, I will conclude. I will not elaborate the point about Basle Convention. But I commend the findings if it. If any bank operates across country, then the Government of India should have a right to come to know across country on what basis, you operate it.

We will welcome the establishment of the Joint Select Committee. It is after consultation that that Joint Select Committee has been established or is going to be established. We will continue to point out what we think is wrong and we will continue to commend what our wisdom core judgement or lack of wisdom or lack of judgement tells us is the right thing. But, we will unstinting cooperate with you and with the Government in doing everything possible to restoring national economic health, and India's international standing so that vital national interests that subserve national security are preserved.

16.11 hrs

RE: RAM JANM BHOOMI -BABRI
MASJID ISSUE

SHRI CHANDRA SHEKHAR (Ballia): Mr. Deputy Speaker, Sir, I do not want to intervene in such a serious debate. But I want to share an information which is of a very serious nature. Already construction of temple has started in Faizabad. I shall appeal to Shri Advani and Shri Vajpayee that they should sit with Shri Narasimha Rao and Shri Chavan and save this country from a holocaust. I informed Shri S.B. Chavan, the

[Sh. Chandra Shekhar]

Home Minister of this country. He also has got this information. But he told me that he is convening a Meeting of the CCPA in the evening. I think it is too serious a matter. I do not want a debate on this. I shall make an earnest appeal to all sections of the House that this matter should be taken more seriously. Mr. Advani and Mr. Vaspayee, I have very little hope from Mr. Narasimha Rao and Mr. S. B. Chavan, because they have not got the courage of conviction to take any stand. Will you please save the country and try to find a way out that the country is saved from this holocaust?

SHRI VISHWANATH PRATAP SINGH (Fatehpur): Mr. Deputy Speaker, Sir, I also wanted to raise it.

SHRI SOMNATH CHATERJEE (Bolpur): Sir, the Government must make the position clear here and now. If it has already started, the consequences may be extremely serious. That is what we have been apprehending. We have said that also,

Yesterday, we raised this issue. It cannot be on the basis of some technicality ... (Interruptions) Sir, this is a most urgent and most important issue and we want the Government to respond here and now. I am thankful to Shri Chandra Shekhar that he has raised this matter. We would like to know here and now, what is the position.

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): This morning we have asked Mr. Kumaramangalam about the latest situation.

SHRI VISHWANATH PRATAP SINGH: Mr. Deputy Speaker, Sir, yesterday, we met the Speaker and the Minister of State for Home Affairs was there. We had made a request that we are all concerned about this matter. If there are any developments, during the day, the House should be informed. The Minister of State for Home Affairs had agreed to that.

Since noon, I have been receiving tele-

phone calls that some construction is going on. I rang up the Prime Minister and told him that this is what I have heard on phone. Kindly verify the facts and appropriate action should be taken. The Government's responsibility is very clear. There is no ambiguity about what the Government's responsibility is.

The spirit of the National Integration Council Resolution, which was unanimous and in which the BJP had also contributed and for that we are all very thankful, should be remembered. At this moment, at this hour, it is necessary that the spirit of the NIC Resolution, which we had passed should be remembered. I share the views of Shri Chandra Shekhar that the country has to be saved. What is the Government's responsibility?

The debate can go on later but we do expect the Prime Minister or the Home Minister to come and state the facts before the House, before rumors take over the country and some other serious consequences take place. Of course, I was informed of the meeting of the CCPA and some solution has to be found right away.

SHRI MANI SHANKAR AIYAR (Mayiladuturai): Sir, I support Shri Vishwanath Pratap Singh.

[Translation]

SHRI ATAL BIHARI VAJPAYEE (Lucknow): Mr. Deputy Speaker, Sir, since this issue has been raised, I would like to inform that I have got a letter in the morning from the hon. Chief Minister of Uttar Pradesh in which he has claimed that a complete arrangement has been made to provide security to the disputed structure. Moreover, the Security arrangement has all the more been tightened which was also felt by a lady member who was not allowed to go in without being searched, this also created a tug of war with the police men. She is a Member of the Bhartiya Janata Party for whom there was no relaxation in the security arrangement and we was not allowed to enter.

The hon. Chief Minister has also claimed that the assurance given to the N.I.C. is also being fulfilled. None of the orders of the court has been violated. There is a High Court in Uttar Pradesh and there is a Supreme Court in Delhi. If it is considered to be a violation of the order of Uttar Pradesh High Court. The Uttar Pradesh Government may be called to the dock in defamation case. Anybody can knock the door of the Court..(Interruptions)

[English]

SHRINIRMAL KANTRICHATTERJEE: Sir, let us hear Shri Atal Bihari Vajpayee. He is a very respected member.

[Translation]

SHRI ATAL BIHARI VAJPAYEE : Mr, Speaker, Sir, ultimately, what assurance was given to N.I.C.? It was assured in the N.I.C. that these would be no violation of the Court orders.(Interruptions)

SHRI CHANDRA SHEKAHR: Mr. Deputy Speaker, Sir, if we have to go by the Court order, let us then comply with the Court order that there will be no temple-construction until the Court passes its judgement. If they have a faith in the Court, this should be accepted..(Interruptions)

SHRI LAL K. ADVANI (Gandhinagar): Mr. Speaker, Sir, Shri Chandra Shekhar might be knowing that I did not agree to this proposal when it was raised in the N.I.C. meeting. because this case is there in the Court for 45 years and I do believe that there will be no judgement in the case even in 45 years to come as so any issues are involved in it. (Interruptions) Mr. Speaker, Sir, Shri Chandra Shekhar will thus be remembering as to what was said in the main proposal of the N.I.C. . (Interruptions)

[English]

SHRI SOMNATH CHATTERJEE (Bolpur): Sir, let the Prime Minister come here or the Home Minister should be here. We should know what is the position.

SHRI NIRMAL MANI CHATTERJEE (Dumdum): Sir, the House has to be adjourned.

[Translation]

SHRI LAL K. ADVANI: Mr. Speaker, Sir, Shri Chandra Shekhar will be remembering that when there was a reference in the main proposal that whatever the judgement comes, we will wait for it and will accept it also. But the hon. Chief Minister of Uttar Pradesh did not accept that terminology and he got it changed as "there will be no violation of any Court order" and when Shri Chandra Shekhar realised this minor difference of meaning, he asked the hon. Prime Minister that difference should be realised; at this he said that he realised that and you already know that was the only reason of our constant stand that there will be no violation of the Court order. Besides it, I would also like to assert that the Uttar Pradesh Government cannot forget even for a moment that it has got a mandate. (Interruptions)

[English]

SHRI BASUDEB ACHARIA (Bankura): The Prime Minister should come and inform the House whether construction has already started there or not.

[Translation]

SHRI CHANDRA SHEKHAR : What Advani has spoken is right and I would therefore like to make special request to him and to Atal ji. I told the hon. Prime Minister in the the National Integration Council that he should not pass that meaningless proposal because Advaniji would not accept that and the issue would be made more complicated in the Court. I also said to Advaniji that it is right that they have got a mandate for five years, but the country is facing a crisis, and there would be no harm if the temple is not constructed for one year more, there would yet be four years left..(Interruptions).. I am not misguiding anybody . I am just putting forth my opinion. I know that such spirited

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talks will no longer be heard after some time because this country is not going to be disintegrated so easily. I would like to say that we have to save this country from finance and ruination. I would like to advise Advaniji and Atal ji to help the hon. Prime Minister and Shri Chavan is attaining certain amount of resoluteness, will power and the power to take decision we fail to lend them resoluteness and strength.

SHRI LAL K. ADVANI: There is no tension in Ayodhya, why do you want to transfer this tension from here to there..(Interruptions).. You should yourself go to Ayodhya and assess the situation. (Interruptions)..

SHRI CHANDRA SHEKHAR : Tomorrow, it will appear in news papers throughout the country. If it could be kept secret, I assure I would not have raised this question. I know that the news will come in the newspapers tomorrow that one thousand people are engaged in the temple construction work. We have been holding discussions since 7 o'clock in the morning, it is a matter of sorrow that the Government, the leaders of opposition, leaders of the House and the leaders of the opposition both are not thinking in the interest of the country on this serious issue.(Interruptions) Advaniji meets Shri Narasimha Rao daily for other issues as has just been said by our colleagues Shri Jaswant Singh. Three fourth speak is all right but the one fourth speech is not to the mark. It would have been better if you had considered this issue also.

(Interruptions)

[English]

MR. DEPUTY SPEAKER : Now let us come back to the regular debate-discussion under rule 193.

16.24 hrs.

[MR. SPEAKER in the Chair]

SHRI VISHWANATH PRATAP SINGH (Fatehpur): Mr. Speaker, Sir, you were requested in your chamber yesterday that the House should be apprised with the development in Ayodhya. An Information has reached that some construction work has started there today..(Interruptions).. I do not know the facts myself, but I am telling what I have heard..(Interruptions) Instead of holding such talks why not the Government come forward with all the facts. The Government is keeping mum. Why does it help in spreading of such rumors we would sit peacefully only if the Government states that there has been no violation as is being presented by Advaniji. This is a deliberate silence on the part of the Government and facts are not being brought forward. I demand that some assurance must be given in this regard. The country is crossing through a crisis. The Government cannot be free of its responsibility by keeping silence. The hon. Prime Minister and the Home Minister should come here and should give clarifications..(Interruptions)

[English]

SHRI SOMNATH CHATTERJEE : We would like to know what the Government is doing. (Interruptions) This is a serious matter. The information is given by Shri Chandra Shekar. It has not been denied. Only thing is, it is said that there is supposedly peace. We would like to know what is happening. Our appeal has been that should not be done. This will create serious tensions in the country. What will be the consequences, nobody knows.

SHRI CHANDRA SHEKHAR: I give you definite information, Mr. Speaker. At six O'Clock there was a *pooja*. At seven O'Clock near the *Silanyas* place the canopy was removed and the foundations was dug. Near about one thousand people are working. Three mixers are running around the whole day and concrete is being poured since 4 P.M. this afternoon. This is the information and they are constructing the temple there.

SHRI SAIFUDDIN CHOUDHURY

(Katwa): The Prime Minister and the Home Minister should come and inform the House. The House cannot run without them ... (*Interruptions*)

SHRI INRAJIT GUPTA (Midnapore) : Yesterday, before the House adjourned, there was a clear understanding that today the Home Minister will report to the House about the latest situation and position after ascertaining it from there.

SHRI SOMNATH CHATTERJEE: Where is the Home Minister?

SHRI INDRAJIT GUPTA : They were supposed to report to the House the latest position, after they have ascertained. Nobody is appearing . Nobody is giving any report.

I want to know one thing. This NIC Resolution is being much talked about. The BJP is of course a party to it through the Chief Minister of Uttar Pradesh. But the Vishwa Hindu Parishad is not a party to that resolution. Now the whole initiative for this *Kar Seva* has been handed over to the Vishwa Hindu Parishad. (*Interruptions*)

AN HON. MEMBER: No.

SHRI INDRAJIT GUPTA: Yes, it is there, you may deny it. The Vishwa Hindu Parishad has been allowed to go ahead. The BJP is sitting in the background. What is the relevance of that unanimous resolution of the NIC? The Vishwa Hindu Parishad has nothing to do with it. They will go ahead and do anything they like; and the Government will go on watching, saying that "We hope that this will not happen, we hope that that will not happen". This is an intolerable situation. They must come here and give latest report. They should tell us what they propose to do, what measures they propose to task. Otherwise this House cannot go on like this.

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): The BJP, they are speaking in two voices. One is that they advise us to go to the court, and the other is that they talk of

the mandate which they have received. They are speaking in two voices in order to mislead us. Unless the Government clarifies the position and promises to act, the House cannot be allowed to run. The House has to be adjourned. There is no other alternatives for us.

SHRI A. CHARLES (Trivandrum): If what Shri Chandra Shekhar has stated in the House is true, it is a very serious matter. I am one of the Members of the team which went to Ayodhya. We saw what was happening there.

Hon'ble Shri Añal Bihari Vajpayee said that when one of the lady member of the BJP went there, nobody was prevented. It is not a question of anybody going there. It is a question of any construction of a permanent nature. If what is said is true, it is very dangerous and the country is going to face a very serious situation.

With due respect to Shri Lal K. Advani., I may say that we are fully aware of what is in his mind. In the Ninth Lok Sabha, when there was a discussion—it is on record—he said that the Babri Masjid cannot be demolished, but it can be removed. A decision has been taken not by the court but by the people of this country. They are taking the law into their own hands.

We have already passed a legislation in this House protecting all places of worship as in 1947. I plead that unanimous resolution be passed for stopping all the construction which is going on and save the country from disaster. This is the only way to save the country from the present crisis.

SHRI MANI SHANKAR AIYAR : Mr. Speaker, Sir, I too was a member of the delegation that visited Ayodhya. When we were in Ayodhya, we were confronted with little legal quibbles as to whether the Court injunction related to the building of temporary constructions or the demolition of temporary construction. Now I find that we are faced with a situation where there are efforts under way, at this very minute, to put up

[Sh. Mani Sankar Aiyar]

permanent constructions on the very spot, where we were listening to quibbles only a couple of months ago. Further Mr, it does not surprise me in the least bit that the security forces at Ayodhya need to protect the Babri Masjid from the BJP Members of Parliament because it is the intention of the BJP Members of Parliament to somehow deface or destroy this great Masjid. It is extremely serious that the BJP is violating its Oath of loyalty to the Constitution by Shri Advani getting up and saying what part of the judgments of the Court they are going to listen to and what orders of the Court they are not going to listen to.

Mr. Speaker, the record of the BJP on this, ever since it started artificially using the Ayodhya issue as a political matter from 1986 and they had not raised this issue between 1951 and 1986 shows that their intentions are *mala fide*. It is very dangerous for the Government of India to acquiesce in any way in the actions being taken not only by the BJP but also its front organisations like the VHP to destroy the law of the land, to destroy the heritage of this country, to destroy close communal relations between people of different communities and to destroy that diversity, which is the basis of our unity. There is no issue as on today, the 9th of July 1992, before this country that is more important than preventing the BJP Government of Uttar Pradesh from violating the law of this land and destroying the unity of this country, which is based upon its diversity. *(Interruptions)*

SHRISOMNATH CHATTERJEE: What is the response of the Government? ... *(Interruptions)*

SHRI RAM NAIK (Bombay North): Sir, I am on a point of order ... *(Interruptions)*

[*Translation*]

SHRI RAM VILAS PASWAN (Rosera): Yesterday the House was adjourned thrice

on this issue and subsequently a meeting of the leaders was called by you... *(Interruptions)*

[*English*]

MR SPEAKER: Shri Paswan, I will hear his point of order first.

[*Translations*]

SHRI RAM NAIK: My point of order is that in the List of Business for the day it is indicated that the discussion on the Securities Scan will continue. This share scan has brought the country on the brink of economic disaster. It is not proper to raise any other issue and that too for such a long time. My point of order is that you must give a direction to the effect that the economic crisis before the country should be discussed threadbare. *(Interruptions)*

SHRI RAM VILAS PASWAN: My submission is that yesterday in the meeting of the leaders called by you an agreement was arrived at that construction of any nature will *(Interruptions)* take place and you will apprise the House. My submission to you is this that please summon the Hon. Prime Minister or hon. Home Minister in the House. No other issue can be more important for the country than this one. Please call them ... *(Interruptions)*... the image of the country is being maligned there *(Interruptions)*.... it is difficult to believe their version of what is going on in Ayodhya and therefore, the Government is requested to come out with the full facts of the violation of the court's order... *(Interruptions)* it is the question of the unity and integrity of the nation. No other issue is more important than the question of the unity and integrity of the nation. I would like to submit that the Parliament is supreme and it has to safeguard the unity and integrity of the country. The Government of India has failed to safeguard the unity and integrity of the nation. Therefore, summon the Hon. Prime Minister in the House. Why Mr. hon. Minister is sitting there? All this cannot be allowed to go on. *(Interruptions)*

[English]

SHRI BASUDEB ACHARIA: During Zeron Hour this matter was raised. The Minister of Parliamentary Affairs said that they will inform us what is happening there. We want that Prime Minister should come and inform this House there any construction work is being done in Ayodhya or not. He should tell the House. Otherwise, we will not allow to run the House. (*Interruptions*)

MR. SPEAKER: This House, you know, how feels about certain of matters which come here. Now, we were discussing one matter and we have gone to the other matter. Generally, it should not have been done. But, now that we have started and this matter is also equally important, let us conclude it within a short time and not a long time and go to the matter which we were discussing.

(*Interruptions*)

[Translation]

SHRI LAL K. ADVANI: Sir, Shri Chandra St.ekhar intervened and said that he has got some information. (*Interruptions*)

[English]

Only because of this all the parties have gathered here and they can ...

(*Interruptions*)

MR. SPEAKER: Please take your seat.

(*Interruptions*)

MR. SPEAKER. Now, you do not rule the House sitting from your seat. Please allow me to regulate.

(*Interruptions*)

[Translation]

MR. SPEAKER: If I don't allow you to speak, it will be objected to.

[English]

I am allowing one or two minutes. What I want to do I will do it and what the Government has to do the Government should do. If the Member is feeling agitated and he is saying one or two things, let us hear. Otherwise, the time is wasted in just saying 'No', 'No' to the Members.

(*Interruptions*)

MR. SPEAKER: I will ask the Government also to speak .

[Translation]

SHRI DAU DAYAL JOSHI (Kota): Mr. Speaker, Sir, all this has already been discussed at length two hours before. Yesterday, Shri Kumaramangalam has already given reply. Do you consider it proper to allow raising of two issues in the course of a day....(*Interruptions*)

MR. SPEAKER: If you also behave like this, then they too will behave like you.

(*Interruptions*)

MR. SPEAKER: Mr. Vajpayee, I will allow the issue which you are raising .

(*Interruptions*)

SHRI MADAN LAL KHURANA (South Delhi): You away attach top priority to the issues pertaining to the Bhartiya Janata Party....(*Interruptions*)

MR. SPEAKER: Please sit down.

(*Interruptions*)

SHRI MADAN LAL KHURANA: The House cannot be run like this. Yesterday evening it was Ayodhya and today morning Madhya Pradesh. The House is being taken for a ride...

(*Interruptions*)

[*English*]

MR. SPEAKER: Shahabuddinji, do you want to speak or not? It is for the record...

(*Interruptions*)

SHRI SYED SHAHABUDDIN (Kishanganj): They are not allowing me to speak, Sir....(*Interruptions*)

[*Translations*]

SHRI ATAL BIHARI VAJPAYEE (Lucknow): We have no objection to the Government making a statement on this....(*Interruptions*)

MR. SPEAKER: I will do that.

(*Interruptions*)

SHRI ATAL BIHARI VAJPAYEE: If you want to hold a full fledged debate, then we are too prepared for that....(*Interruptions*)

MR. SPEAKER: Not full fledged debate. We will listen only to Shri Shahabuddin.

(*Interruptions*)

SHRI ATAL BIHARI VAJPAYEE: But this is very improper. You ask them to make a statement.

[*English*]

SHRI LAL K. ADVANI: Sir, just as they are agitated, these people are also equally agitated. For two days you have allowed this discussion to come up four times....(*Interruptions*)

MR. SPEAKER: Yes, you come out, Mr. Shahabuddin....

(*Interruptions*)

SHRISRIKANTA JENA: Mr. Speaker, Sir, you control them first. Otherwise no Member will be allowed to

speak....(*Interruptions*)

MR. SPEAKER: You please take your seat first....

(*Interruptions*)

[*Translation*]

MR. SPEAKER: Please sit down....

(*Interruptions*)

Shri Khurana, you first take your seat. Listen, if this issue too is quite serious then it should be discussed with all seriousness. Actually, you have jumped on from one issue to the other. It is just your viewpoint that this is also quite serious...

(*Interruptions*)

[*English*]

MR. SPEAKER: I am going to do the same thing as Mr. Advaniji has said. But let us hear Shahabuddinji for two-three minutes...

(*Interruptions*)

[*Translation*]

SHRI MADAN LAL KHURANA: Please call him.

MR. SPEAKER: Just wait a while.

(*Interruptions*)

[*English*]

MR. SPEAKER: You cannot direct me like that. You please sit down....

(*Interruptions*)

[*Translation*]

MR. SPEAKER: Mr. Khurana, please sit down. You are not behaving properly.

(*Interruptions*)

SHRIMADANLAL KHURANA: Ayodhya issue had already been raised twice in the morning today... (*Interruptions*)

MR. SPEAKER: I am asking you to sit down.

[*English*]

SHRI SYED SHAHABUDDIN: Sir, I speak with great shock, deep anguish and agony. The Constitution has been raped. A State Government which is supposed to protect the law of the land is itself violating the law of the land. Nothing could be worse. The very faith in the Constitution is now at stake. Therefore, it is a very historical moment. But what has happened, I want to say, was not unexpected. I told the Home Minister in great detail on 29th June in the Parliamentary Consultative Committee meeting. I told him about what is going to happen. I met the Prime Minister two days ago and told him that this is going to happen. I met the Prime Minister yesterday in the House and said again about it. (*Interruptions*)

MR. SPEAKER: This is not necessary.

(*Interruptions*)

SHRI RAM VILAS PASWAN (Rosera): Why do you not ask the Home Minister to come? Please ask the Home Minister to come and make a statement. (*Interruptions*)

SHRI SAIFUDDIN CHOUDHURY (Katwa): Sir, it is an important matter. The Home Minister must come. (*Interruptions*)

MR. SPEAKER: The Minister of Parliamentary Affairs is speaking on behalf of the Government. Allow him to complete.

(*Interruptions*)

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): The Home Minister will also say the same

thing which I, am going to say. Planless listen. (*Interruptions*)

SHRI BASUDEB ACHARIA (Bankura): Why do you not ask the Home Minister to come? (*Interruptions*)

MR. SPEAKER: The Parliamentary Affairs Minister is part and parcel of the Government.

(*Interruptions*)

[*Translation*]

SHRI MADAN LAL KHURANA: The people who burnt the national flag on 26th January are giving us the sermons on the constitution.... (*Interruptions*)

[*English*]

SHRI SAIFUDDIN CHOUDHURY: I know it very well.

MR. SPEAKER: Then what do you want?

SHRI SAIFUDDIN CHOUDHURY: We want him.

MR. SPEAKER: What do you mean by 'you want him'? He may be busy in the other House.

(*Interruptions*)

MR. SPEAKER: Not like this.

(*Interruptions*)

SHRI SAIFUDDIN CHOUDHURY: Can he not come and reply to the questions raised here? (*Interruptions*)

SHRI GHULAM NABI AZAD: If you are interested in the reply it is O.K. If you are not interested in the reply, I do not say anything.

(*Interruptions*)

SHRI HARADHAN ROY (Asansol): He is saying one thing and doing the other. He is

hand in glove with the B.J.P. (*Interruptions*)
They are playing double game.

(*Interruptions*)

[*Translation*]

SHRI GHULAM NABI AZAD: This is quite an old accusation. Such things cannot be allowed to go on daily. (*Interruptions*)

[*English*]

Sir, it is a fact that a concrete is being constructed to erect the pillar. Therefore, the Government had fixed the meeting of C.C.P.A. today at late night to study the implications of this construction. But, Sir, keeping in view the sentiments of the hon. Members and the urgency of the matter, I discussed with hon. Prime Minister and we have advanced the meeting of C.C.P.A. at 6 p.m. This is the only thing I can say now. (*Interruptions*)

SHRI RAM VILAS PASWAN: We are not concerned with C.C.P.A. (*Interruptions*)

SHRI VISHWANATH PRATAP SINGH (Fatehpur): The C.C.P.A. should have met yesterday. (*Interruptions*)

SHRI BASUDEB ACHARIA: You adjourn the House now. (*Interruptions*)

SHRI TARIT BARAN TOPDAR (Barrackpore): Let the House be adjourned immediately. What is C.C.P.A.? (*Interruptions*)

SHRI SAIFUDDIN CHOUDHURY: Sir, do you feel satisfied about the reply? It is utterly irresponsible response. (*Interruptions*)

SHRI RAM VILAS PASWAN: We want the resignation of the Government. We do not want C.C.P.A. (*Interruptions*)

SHRI SAIFUDDIN CHOUDHURY: The C.C.P.A. meeting is at 6 p.m. By that time we will be disturbing. We will not be here to know the decision. (*Interruptions*)

SHRISRIKANTA JENA (Cuttack): Why is it that the Home Minister is not making a statement? (*Interruptions*)

SHRI BASUDEB ACHARIA: What for the C.C.P.A. is meeting when they cannot take any action?

SHRI GHULAM NABI AZAD: The C.C.P.A. meeting is to study the implications of the construction. (*Interruptions*)

SHRI CHANDRA SHEKHAR: Mr. Speaker, Sir, there may be some problems before the Government. They are meeting at 6 p.m. You please direct them to make a statement at 7 p.m. here and till then we can discuss about the securities scan and then we can see the statement.

[*Translations*]

SHRI RAM VILAS PASWAN: No. We urge you to call the hon. Minister of Home Affairs to the House and apprise us whether the court order has been violated or not? It is none of our concern whether the meeting of the C.C.P.A. is held or not. (*Interruptions*)

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): I only want to say that two former Prime Ministers have raised this issue very correctly. They will appreciate the Government cannot take a decision without the meeting of C.C.P.A. And the time has been advanced, let us continue with discussion on scan as what Chandra Shekhar has said just now.

SHRI BASUDEB ACHARIA: Let the House be adjourned till the CCPA meeting is over. (*Interruptions*)

SHRI NIRMAL KANTI CHATTERJEE (Dumdum) Let him continue with the discussion on scan. We cannot. (*Interruptions*)

MR. SPEAKER: Please take your seats.

(Interruptions)

[Translation]

MR. SPEAKER: If you continue directly to talk among yourselves, then it will be difficult for me to conduct the proceedings.

[English]

Please take your seats now.

SHRI SOMNATH CHATTERJEE (Bolpur): The Members are very agitated. At the moment we cannot have an important discussion like this.

MR. SPEAKER: Let us understand that if you do not continue with the discussion also, it does not create good impression out side because you have thought that it is also important.

(Interruptions)

MR. SPEAKER: It is up to you to decide. I am not saying anything else.

(Interruptions)

MR. SPEAKER: It is up to you to decide. But the suggestion given by Chandra Shekharji that let us continue with the discussion is correct. Let us continue this discussion.

[Translation]

SHRI VISHWANATH PARTAP SINGH (Fatehpur): Mr Speaker, Sir, the meeting of CCPA was scheduled to be held yesterday. Let me first know why it was not held yesterday though contingency plan was already made. The Government is always inactive in regard to the matters of CCPA. Therefore, either the hon. Minister of Home Affairs or the Hon. Prime Minister should come and make a statement in regard to the present situation. Other matters should be taken afterwards. This is my proposals. All the Members are concerned about it. Therefore either of the two should immediately come.

SHRI RAM VILAS PASWAN: Mr. Speaker, Sir, let the House be adjourned, we shall meet again at 6 O' clock.

SHRI RABI RAY (Kendrapada): Mr. Speaker, Sir, I would like to make a submission. None from the Government side informed the House, I am thankful to Shri Chandrashekhar who had this information. Shri Chandra Shekhar said that he has lost his faith in the Home Minister as well as the Prime Minister; and he has no faith in their capability. Similar sentiments were expressed by Shri Atal Bihari Vajpayee and Shri Advani also who were quite agitated about the happenings there. The way the matter is being taken up at the moment, I feel the House does not intend to concentrate in regard to the matters related to security scan. My submission is that the meeting of CCPA will continue for some time and therefore the House should be adjourned till then, we can meet afterwards. Shri Chandra Shekhar also suggested the same thing. Had Shri Chandra Shekhar not raised this question, the discussion on security scan would have continued. If the Members are willing let the House be adjourned. Either the hon. Minister of Home Affairs or the Hon. Prime Minister should come here otherwise I don't think the discussion in the House would continue smoothly.

MR. SPEAKER: Look, it is my personal opinion that the discussion which has begun should continue. Secondly, if the matter is significant and the Members are agitated. We should give CCPA an opportunity to deliberate on it. It would unjust if the Members disagree to allow the CCPA to discuss it. The Members were allowed to draw the attention of the Government in whichever way they wanted.

(Interruptions)

MR. SPEAKER: If avoiding the discussion on the matter solves the problem, then the discussion would not be held.

(Interruptions)

[English]

SHRI SOMNATH CHATTERJI: Sir, I know that we cannot interrupt such a discussion, but for the last half-an-hour, the Members are very much agitated. It is not just a routine matter. The Scan is also important. The country's integrity is in question and every Member is agitated here. You cannot take it lightly; you cannot draw a line like this. Both the matters are important. (Interruptions)

SHRI RUPCHAND PAL (Hooghly): Sir, this development is very crucial; such a development has taken place and the information is very well there. The Members have expressed their sentiments. The only way is that the Home Minister and the Prime Minister should come and assure this House as to how to protect the unity and the integrity of the country. (Interruptions)

SHRI BHOGENDRA JHA (Madubani): Sir, in the present situation, the only way that you adjourn the House at present and let us meet at 7.00 p.m. after the CCPA decides. In this situation, the House cannot go on. (Interruptions)

MR. SPEAKER: You tell me as to how it will be helpful if you do not discuss this matter.

(Interruptions)

[Translation]

SHRI RAM VILAS PASWAN: The Government has admitted that the construction work has started. Can anything be more serious than this? (Interruptions)

[English]

SHRI SAIFUDDIN CHOUDHURY: Sir, we do not want adjournment for the day. There can be a temporary adjournment upto 6.30 p.m. and then we can meet to know as to what the CCPA has decided. That is very important. We want to have our say also. (Interruptions)

MR. SPEAKER. Supposing tomorrow also, the same kind of thing happens, then what will happen?

(Interruptions)

SHRI SAIFUDDIN CHOUDHURY: Sir, we want to know what the CCPA has decided and then we want to have our say. (Interruptions)

[Translation]

SHRI SULTAN SALAUDDIN OWAISE (Hyderabad): It is a serious matter..... (Interruptions) If, even after knowing our sentiments in this matter, neither the Hon. Prime Minister nor the hon. Minister of Home Affairs can come to the House, then let the House be adjourned. This matter is related to about twenty crores of Muslims. Their sentiments and feelings are associated with it and the leaders who pose themselves to be the advocates of their interests are sitting quietly. We will not tolerate it. After all there is a limit (Interruptions)

SHRI RAM VILAS PASWAN: Mr. Speaker, Sir, we respect you, and you should also understand our feelings. I would urge you to adjourn the House till the Government lays the report of the Coordination Committee... (Interruptions)

MR. SPEAKER: How will you be benefited by getting the House adjourned (Interruptions)

SHRI RAM VILAS PASWAN: Discussion cannot take place in these circumstances... (Interruptions)

SHRIMATI MALINE BHATTACHARYA (Jadavpur): Mr. Speaker, Sir, it is a very serious matter. Let the Government tell us as to what steps they are taking. (Interruptions)

17.00 hrs

SHRI SRIKANTA JENA: Let the House be adjourned till the CCPA takes a decision and it can be discussed here.

[*Translation*]

MR. SPEAKER: Today you are demanding adjournment on this issue, tomorrow others may demand the same.

[*English*]

SHRI NIRAMAL KAANT CHATTERJEE: There is no longer course but the Prime Minister and the Home Minister should come and assure us about it. We cannot continue like this. The country has to be saved. Let us await the decision of the CCPA. We are prepared to sit at 7 p.m. today. Let the announcement be made on this floor of the House. Let the message go from the floor of the House itself. (*Interruptions*)

MR. SPEAKER: You tell me, how the adjournment of the House helps it.

(*Interruptions*)

MR. SPEAKER: It seems you do not want any discussion on the subject on the agenda.

SHRI NIRMAL KANTI CHATTERJEE: The entire country will know what do we do on this day. We have to demonstrate in Parliament. We will still carry this much of weight which can force the Government to take a decision to save the country.

We are prepared to sit till midnight to discuss this issue. There is no other option to us.

[*Translation*]

SHRI JAGMEET SINGH BRAR (Faridkot): Mr. Speaker, Sir, I would like to appeal to all the Members that Mr. Chandra Shekhar has highlighted a very serious matter....

MR. SPEAKER: Please don't refer to it and don't repeat it.

SHRI JAGMEET SINGH BRAR: Noth-

ing can be more shameful than not allowing Shri Shahabuddin to speak even a word despite the senior BJP Members being present at that time. While Shri Chandra Shekhar was participating in the discussion the leader of the Opposition, Shri Advani said that their party had got mandate in the State and that is why they were getting the temple constructed there. It means that they incited the religious feelings of people there.

[*English*]

It is a very serious matter and I request the Prime Minister also that they should take some action.

[*Translation*]

MR. SPEAKER: Why are you raising it again without any reason. That issue is over now.

SHRI JAGMEET SINGH BRAR: I have stood up to speak without your permission for the first time.

MR. SPEAKER: Alright, I am giving direction to you, please understand it.

(*Interruptions*)

MR. SPEAKER: Suryanarayan ji, do you want to speak on the subject which is in the agenda.

(*Interruptions*)

[*English*]

SHRI NIRMAL KANTI CHATTERJEE: This is the Agenda before the country. (*Interruptions*)

MR. SPEAKER: May I take it that you are not prepared to discuss the subject listed on the Agenda?

SHRI NIRMAL KANTI CHATTERJEE: We want short adjournment till 7 PM. You can adjourn the House till 7 PM and will be

re-assemble at 7.00 PM. (*Interruptions*) You can adjourn the House today.

SHRI BASUDEB ACHARIA (Bankura): The country is divided. (*Interruptions*)

[*Translation*]

SHRI SHIVENDRA BAHADUR SINGH (Rajnandgaon): Mr. Speaker, Sir, at the moment concrete platform is being laid there and there is so much agitation. What will happen in the Parliament when the pillars are raised there? (*Interruptions*)

[*English*]

SHRI HANNAN MOLLAH (Uluberia): I doubt the intentions of this Government. They are playing double standards. They are giving funds to the BJP to construct the temple. They are playing politics. They are deliberately doing it. (*Interruptions*)

MR. SPEAKER: Dr. Debi Prasad Pal, would you like to speak on the subject mentioned in the Agenda? That will go on record.

(*Interruptions*)

SHRI NIRMAL KANTI CHATTERJEE: You go and attend the CCPA meeting. We will be here throughout the night. (*Interruptions*)

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): Why do you not agree to this? Because you are not agreeing to this, therefore, you are in complicity with them. (*Interruptions*)

MR. SPEAKER: If the hon. Members are not willing to hear the other Members discussing the item on the Agenda, then, I think, there is no purpose served by just sitting in the House.

(*Interruptions*)

SHRI NIRMAL KANTI CHATTERJEE: We want to stay here until we know the decision. Let them come out with a decision. (*Interruptions*)

SHRI BASUDEB ACHARIA: They must tell us what action they are going to take. (*Interruption*)

MR. SPEAKER: Please take your seats.

(*Interruptions*)

[*Translations*]

MR. SPEAKER: I think you have said what you wanted to say. I feel you should confine on the subject of the Agenda. If this is not done, there is no use sitting here...

(*Interruptions*)

[*English*]

MR. SPEAKER: The house stands adjourned to meet again tomorrow at 11 A.M.

1712 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, July 10, 1992/ Asabha 19, 1914 (Saka)